

those Members are called to put questions in connection with call attention notices whose names appear there in the notice. I have never allowed any other Member to put any questions. So, I am sorry I cannot oblige other hon. Members. Papers to be laid.

**Shri P. C. Borooah:** I come from a constituency adjacent to Nagaland.

12.33 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT AND COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) SECOND AMENDMENT RULES

**The Minister of Steel and Mines Shri N. Sanjiva Reddy:** I beg to re-lay on the Table—

- (1) a copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
  - (i) The Minerals Conservation and Development (First Amendment) Rules, 1964, published in Notification No. G.S.R. 444 dated the 14th March, 1964. [Placed in Library, see No. LT-2677/64].
  - (ii) S.O. No. 841 dated the 14th March, 1964. [Placed in Library, see No. LT-2822/64].
  - (iii) G.S.R. No. 730 dated the 9th May, 1964, containing Corrigendum to Notification No. G.S.R. 1486 dated the 31st October, 1962. [Placed in Library, see No. LT-2938/64].
  - (iv) G.S.R. No. 1123 dated the 9th August, 1964. [Placed in Library, see No. LT-3072/64].

(v) G.S.R. No. 1144 dated the 15th August, 1964. [Placed in Library, see No. LT-3162/64].

- (2) a copy of the Coal Bearing Areas (Acquisition and Development) Second Amendment Rules 1964, published in Notification No. S.O. 3051 dated the 5th September, 1964, under sub-section (3) of section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957. [Placed in Library, see No. LT-3163/64].

##### COTTON TEXTILES (CONTROL) THIRD AMENDMENT ORDER AND COTTON TEXTILES (CONTROL) FIFTH AMENDMENT ORDER

**The Minister of Commerce (Shri Manubhai Shah):** I beg to lay on the Table a copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Cotton Textiles (Control) Third Amendment Order, 1964, published in Notification No. S.O. 3667 dated the 19th October, 1964.
- (ii) The Cotton Textiles (Control) Fifth Amendment Order, 1964, published in Notification No. S.O. 3733 dated the 23rd October, 1964.

[Placed in Library, see No. LT-3381/64].

##### ORDERS UNDER COPYRIGHT ACT

**The Deputy Minister in the Ministry of Steel and Mines (Shri P. C. Sethi):** On behalf of Shri Hajarnavis, I beg to lay on the Table a copy each of the following Orders under section 43 of the Copyright Act, 1957:—

- (i) The International Copyright (Fifth Amendment) Order, 1964, published in Notification No. S.O. 3527 dated the 1st October, 1964.

[Shri P. C. Sethi]

- (ii) The International Copyright (Sixth Amendment) Order 1964, published in Notification No. S.O. 3794 dated the 28th October, 1964.

[Placed in Library, see No. Lt-3382/64].

**NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT**

**The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan):** I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) G.S.R. No. 1435 dated the 6th October, 1964.
- (ii) The Southern States (Regulation of Export of Rice) Order, 1964, published in Notification No. G.S.R. 1487 dated the 8th October, 1964.
- (iii) G.S.R. No. 1547 dated the 23rd October, 1964 rescinding the Rice (Uttar Pradesh) Price Control Order, 1963 published in Notification No. G.S.R. 1617 dated the 4th October, 1964.
- (iv) The Southern States (Regulation of Export of Rice) Amendment Order, 1964, published in Notification No. G.S.R. 1548 dated the 24th October, 1964.
- (v) G.S.R. No. 1549 dated the 25th October, 1964, rescinding the Rice (Punjab) Price Control Order, 1963, published in Notification No. G.S.R. 1570 dated the 27th September, 1963.
- (vi) G.S.R. No. 1606 dated the 5th November, 1964.
- (vii) G.S.R. No. 1628 dated the 14th November, 1964, extending the Wheat Roller Flour Mills (Licensing and Control)

Order, 1957, to the Union Territory of Goa, Daman and Diu.

[Placed in Library, see No. LT-3383/64].

**ANNUAL REPORT AND DIRECTORS' REPORT OF ORISSA ROAD TRANSPORT COMPANY LIMITED AND GOVERNMENT REVIEW ON ITS WORKING**

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** On behalf of Shri Sham Nath, I beg to lay on the Table—

- (i) a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) Annual Report of the Orissa Road Transport Company Limited, Berhampur, for the year 1962-63.
  - (b) Directors' Report of the Orissa Road Transport Company Limited, Berhampur, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A review by the Government on the working of the above Company.

[Placed in Library, see No. LT-3384/64].

**MEMORANDUM AND ARTICLES OF ASSOCIATION OF SAMBHAR SALTS LTD.**

**The Deputy Minister in the Ministry of Industry and Supply (Shri Bibundhendra Mishra):** I beg to lay on the Table a copy of 'Memorandum and Articles of Association of the Sambhar Salts Limited, Jaipur.' [Placed in Library, see No. LT-3385/64].